

EXTRAORDINARY

REGD. NO. JK-33



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

Vol. 131] Jammu, Mon., the 26th Nov., 2018/5th Agra., 1940. [No. 34-7

Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS
(*Legislation Section*)

Jammu, the 26th November, 2018.

The following Act has been assented to by the Governor on 26th November, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR CIVIL SERVICES
DECENTRALIZATION AND RECRUITMENT
(AMENDMENT) ACT, 2018**

(Governor Act No. XXVI of 2018)

[26th November, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of
India.

An Act to amend the Jammu and Kashmir Civil Services Decentralization and Recruitment Act, 2010.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Civil Services Decentralization and Recruitment (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Substitution of section 3, Act No. XVI of 2010.*—Section 3 of the Jammu and Kashmir Civil Services Decentralization and Recruitment Act, 2010, shall be substituted by the following section, namely:—

“3. **Applications of the Act.**—The provisions of the Act shall apply to,—

- (a) all the gazetted and non-gazetted posts borne on the establishment of any Department or Service of the Government ; and
- (b) Class-IV posts borne on the establishment of any Department or Service of the Government or any Government company, organization and body substantially owned or controlled by the State :

Provided that the provisions of this Act shall not apply to,—

- (i) the posts for which any special procedure is laid down under any enactment of the State Legislature ; and

(ii) such other posts as may be excluded from the operation of the Act by the notification issued by the Government in this behalf from time to time.”

SATYA PAL MALIK,
Governor.

(Sd.) KHURSHEED AHMAD BHAT,
Deputy Legal Remembrancer,
Department of Law, Justice and Parliamentary Affairs.